

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

219. C.P. (IB)/1013(MB)2021

IN THE MATTER OF

Asset Reconstruction Company (India) Limited Through Proposes Insolvency
Professional Vinod Kumar Bakulsaria ... Petitioner

Vs

Rakhi Parag Mehta ... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Shreyas Lele (VC)

For the Respondent: Adv. Shifa Kazi (VC)

ORDER

Counsel for the Respondent prays for a short adjournment to advance the arguments. Allowed as prayed for. It deserves to be taken note that the RP was appointed on 22.12.2021 and the Report was submitted on 03.01.2022. Copy of the same was furnished to both the Ld. Counsels. Till date, no response to the Report of the RP has been filed by the Respondent. In the interest of justice, one last opportunity is granted to the Respondent to advance the arguments/file their response to the report of the RP. Counsel for the Petitioner vehemently objects to another adjournment being granted. In the interest of justice, one last opportunity is granted to the Respondent to advance the arguments. Adjourned to **09.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)
/Ziyaul/

Sd/-
REETA KOHLI
Member(Judicial)